

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 07 of 2020 in
Company Appeal (AT) (Insolvency) No. 1016 of 2019**

IN THE MATTER OF:

Tata Motors Finance Ltd.

...Applicant

Versus

Vishal Gupta

...Contemnor/Respondent

Present:

For Applicant: Mr. Amarjit Singh Bedi, Advocate.

**For Contemnor/
Respondent:**

**O R D E R
(Through Virtual Mode)**

27.08.2020: Mr. Amarjit Singh Bedi, learned counsel for the Applicant submits that he wants to seek instructions from his client. List as prayed 'for admission (fresh case)' on **16th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**

am/gc